**BENCH-I** 

## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P.(IB) No.569/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03rd November 2017, 10.30 A.M.

Name	of the Company	Bureau Veritas (I) Pvt.Lt -Versus- IOT Utkal Energy Service		
Under Section		9 IBC		
SI. No.	Representa	nation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date

1/ Ha D. N Shanna, Advocali
2/ Ma Sidhartha Shanna, Advocali Soperational
3/ Ms Namvala Basu, Hovarali
Coreditor Collister

ORDER

Ld. Counsel for the operational creditor are present. No one is present from the corporate debtor's side.

Petitioner has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016 (IBC) and filed an affidavit stating that in compliance of Section 9(3)(c) of IBC he approached the bank, BNP Paribas Bank Ltd. but bank authority has not issued certificate in compliance of the said provision.

Let notice be issued on the BNP Paribas Bank Ltd., Mumbai Branch where the account is maintained by the operational creditor.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice is to be issued on the corporate debtor. Registry is directed to issue notice on the corporate debtor and handover the same to the petitioner for making effective service on the corporate debtor. Petitioner is directed to file affidavit of service within 7 days from today.

List on 24/11/2017 for admission.

Urgent certified copy of the order be issued, if applied for, upon compliance of all requisite formalities.

Set

(Jinan K.R.) Member (J)

(Vijai Pratap Singh)

Member (J)